

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

(IB)-312(PB)/2017

In the matter of :

Sudhir Power Projects Ltd.

....PETITIONER

Vs.

RITES Ltd.

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 17.10.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Y. Sarat Chandra, Advocate

For the Respondent/Corporate Debtor : Mr. RP Agarwal, Advocate

Mr. Sahil, Advocate

Mr. Mahesh Shreenivasan, Advocate

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the respondent is also present. The petitioner was directed to file a rejoinder as per the directions dated 04.10.2017 within a period of one week from the receipt of the said order. However, Ld. Counsel for the petitioner requests for some more time to file rejoinder. Granting of any more time to the petitioner is vehemently opposed by the Ld. Counsel appearing for the respondent.

IBC is a time bound process and the petitioners are required to be diligent in prosecuting the matter.



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In the circumstances, we find it fit that a cost of Rs.20,000/- be imposed on the petitioner for not filing the rejoinder within the time period. Cost is required to be paid to the Counsel for the respondent by the petitioner within a period of one week from today (17.10.2017).

The petitioner is directed to file the rejoinder within the said period subject to payment of cost as directed above.

Post the matter on 08.11.2017.

Sd/-

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
17.10.2017